
(2021) 08 UK CK 0071

In the Uttarakhand High Court

Case No : Writ Petition (S/S) No. 158 Of 2021

Nanda Ballabh Lohni

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 05-08-2021

Acts Referred:

Citation : (2021) 08 UK CK 0071

Hon'ble Judges : Ravindra Maithani, J

Bench : Single Bench

Advocate : K.K. Harbola, S.K. Mishra, Ashish Joshi

Final Decision : Disposed Of

Judgement

Ravindra Maithani, J

1. Petitioner seeks the following reliefs:

I. Issue a writ order or direction in the nature of Mandamus commanding the Respondents to forthwith release the outstanding Retiral benefits of

the Petitioner along with interest as prescribed by this Honâ??ble Court.

II. Issue any other or further order which this Honâ??ble Court deems fit and proper under the facts and circumstances of the case.

III. Award the cost of petition in favor of the Petitioner.â??

2. Heard learned counsel for the parties and perused the record.

3. It is the case of the petitioner that having served with the Uttarakhand Transport Corporation (for short, â??the Corporationâ?) for many years, the petitioner superannuated in the year 2016, but his admissible dues have yet not been paid.

4. Counter affidavit has been filed by respondent nos. 2 to 5 and in para 5 of it,

it is stated that the Corporation is willing to pay the amount to the petitioner as early as possible within a period of six months.

5. Learned counsel for respondent nos. 2 to 5 would submit that due to financial crisis, the Corporation is not in a position to pay all the dues

immediately and reasonable time may be given to the Corporation to make the payment.

6. The Court takes on record the statement given by the learned counsel for the Corporation.

7. The writ petition is disposed of with the direction to the respondent Corporation to make payment of all the admissible dues to the petitioner within a period of four months from today.